

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2552/93
MA No.3562/93

New Delhi this the 26th Day of May, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Sh. C.J. Roy, Member (J)

1. Constable Shyam Singh No.488/N
S/o Sh. Sudan Singh,
R/o U-167, Lampur Road,
Narela, Delhi-110 004.

2. Constable Raj Kumar No.914/N
S/o Sh. Udey Singh,
R/o A-49 Gali No.1,
North Vinod Nagar,
Delhi-110 092.

...Applicants

(By Advocate Sh. Shankar Raju)

Versus

1. National Capital Territory of Delhi
(through Additional Commissioner of Police)
North - Distt. Civil Lines,
Delhi-110 054.

2. Inspector Mohinder Singh (Enquiry Officer)
Anti-Auto Theft Section
(A.A.T.S.)/North,
Kashmere Gate, Delhi-110006.

...Respondents

(By Advocate Ms. Ashoka Jain)

ORDER(ORAL)
Mr. N.V. Krishnan:-

The learned counsel for the applicants states that both the applicants have been acquitted in the criminal case and that, therefore, this O.A. has become infructuous. He seeks permission to withdraw the O.A. In the circumstances, the permission is granted. The O.A. is dismissed, as withdrawn.

[Signature]
(C.J. Roy)
Member (J)

'Sanju'

[Signature]
26.5.94
(N.V. Krishnan)
Vice-Chairman